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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 4757/2022**

THE MANAGING COMMITTEE OF DELHI WAQF BOARD

..... Petitioner

Through: Mr. Shams Khwaja, Adv.

versus

THE GOVERNMENT OF NCT (GNCT), DELHI & ORS.

..... Respondents

Through: Mr. Avishkar Singhvi, ASC, Mr. Naved Ahmed, Mr. Vivek Kr. Singh and Mr. Deokinandan Sharma, Advs. for GNCTD.

Mr. Sanjay Katyal, Standing Counsel for DDA alongwith Mr. Nihal Singh, Adv. for DDA and Mr. Rahul, Legal Assistant, DDA.

Mr. Farhat Jahan Rehmani and Mr. Firoz Iqbal Khan, Advs. for R-6.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

31.01.2024

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The hearing has been conducted through video-conferencing.

CM APPL. 5742/2024 (on behalf of the petitioner for urgent hearing)

Considering the urgency emphasized by the learned counsel for the applicant, CM APPL. 4013/2024 is taken up for hearing today itself.

The application stands disposed of.

CM APPL. 4013/2024(on behalf of the petitioner for interim relief)

1. Mr. Sanjay Katyal, learned standing counsel for DDA submits that the demolition action in respect of the concerned property has been taken



pursuant to the recommendations of the Religious Committee dated 04.01.2024.

2. It is submitted that prior to taking the said decision on 04.01.2024, the Religious Committee has afforded an opportunity of hearing to the CEO of Delhi Waqf Board.

3. Let the DDA file its reply within a period of one week clearly setting out the action that has been taken in respect of the concerned property and the basis thereof and as to whether any prior notice was given before taking the demolition action.

4. Learned counsel for the petitioner vehemently submits that the Religious Committee has no jurisdiction to order any demolition action. This aspect shall be considered on the next date of hearing.

5. List on 12.02.2024.

SACHIN DATTA, J

JANUARY 31, 2024/r